

times but there is no response from the Government. The lethargic and unhelpful attitude of this Government is resulting in the collapse of the public distribution system which is now prevailing in Kerala. Kerala, at one stage, had the best public distribution system. The rice allocated by the Central Government to Kerala is not good for human consumption. Therefore, through you Sir, I urge upon the Government to take a serious view of this matter. The people of Kerala are suffering from this lethargic attitude of this Government and so, this Government should rise to the occasion.

SHRI GUMAN MAL LODHA(Pali): Sir, I have given notice on an important matter.

MR. SPEAKER: Mr. Lodha, you are a very very responsible Member. Please do not touch upon this matter now. I will talk to you in my chamber.

SHRI P.C. THOMAS(Muvattupuzha): This is an important matter which has been raised by Mr. Chacko and it should be taken up by the Ministry of Food and also by the Ministry of Civil Supplies and Public Distribution.

MR. SPEAKER: They have done it very ably. You need not worry about it. Now, Papers to be laid on the Table.

12.32 hrs

[English]

PAPERS LAID ON THE TABLE

Annual report and Review on the working of Damodar Valley Corporation, Calcutta for 1989-90 and Statement for delay in laying these papers etc.

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): I beg to lay on the Table—

(1) (i) a copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Calcutta, for the year 1989-90 alongwith audited Accounts under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation, Calcutta, for the year 1989-90.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT. 903/91]

(3) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation for the year 1991-92 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948. [Placed in Library See No. LT. 904/91]

Central Industrial Security Force (Amendment) Rules, 1991

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) I beg to lay on the Table a copy of the Central Industrial Security Force (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 284 in Gazette of India dated the 4th May, 1991 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968. [Placed in Library See No. LT. 905/91]